



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/01509/2014

Date of Order 18.01.2016.

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Goutam Paul
Vs.
E. Rly.

For the Applicant : Mr. A. Chakraborty, Counsel
Mr. TK Biswas, Counsel

For the Respondents : Mr. BL Gangopadhyay, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

The applicant is aggrieved as despite attainment of temporary status he has not been regularized.

2. The respondents have filed their reply wherein they have indicated that in the last screening test the documents submitted by the applicant along with several others were found as defective and therefore the DRM/SDAH directed for proper verification of the documents of all such candidates including the present applicant and investigation in regard to the documents is on. After conclusion of the investigation, screening test will be held for regularization of the services of all staffs including the present applicant.

3. Learned counsel for the respondents submitted that the department may take 6 months time to complete the investigation. Learned counsel for the applicant vociferously objected to the same stating that the applicant has been suffering for 15 years ⁰ long and that he is on the verge of attaining the age of superannuation.

4. In such view of the matter the OA is disposed of with a direction that the respondents would complete the investigation by 3 months from the date of communication of this order at least in regard to the present applicant and others who are on the verge of attaining the age of superannuation.

5. If nothing stood in the way, the respondents would accord the benefits to the applicant in accordance with law by one month thereafter.

we have not gone into merits of the case

6. OA is accordingly disposed of. No costs.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

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